

**HIGH COURT OF THE JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)**

CIRCULAR

No: 09 of 2022/RG/LP

Dated: 29.07.2022.

Unless the High Court or the Subordinate Courts direct the costs imposed upon any party to the proceeding to be paid to the opposite party or to be deposited with the Legal Services or the Advocates' Welfare Fund, the costs shall be deposited with the Registry of the Court and shall be utilized for the purposes of welfare of the litigants, for which purpose a separate Litigant Welfare Account shall be maintained as may be directed by the Chief Justice.

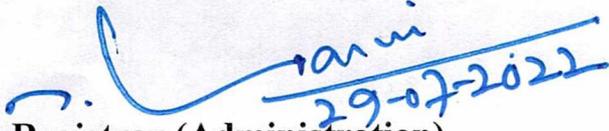
**Sd/
(Pankaj Mithal)
Chief Justice**

No:25458-508/RG/LP

Dated: 29.07.2022

Copy forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr/Ms. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
5. Director, J&K Judicial Academy, Srinagar.
6. Member Secretary, J&K Legal Services Authority, Srinagar.
7. Registrar Judicial, High Court of J&K and Ladakh, Srinagar/Jammu.
8. Director Finance, High Court of J&K and Ladakh, Srinagar.
.....for information.
9. President J&K High Court Bar Association, Jammu/Srinagar for information.
10. All Principal District and Sessions Judges for information and with the request to circulate the same among all the judicial officers in their respective district.
11. I/C NIC, Srinagar for uploading the same on the official website of the High Court.
12. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for keeping the record of the same.


Registrar (Administration)